

GOVERNMENT OF INDIA
Ministry of Finance
Department of Financial services

LOK SABHA
UNSTARRED QUESTION No. 4331

TO BE ANSWERED ON THE 11TH AUGUST, 2017 (FRIDAY), SHRAVANA 20, 1939 (SAKA)

PIO and Appellate Officers in Banks

4331. SHRI SUSHIL KUMAR SINGH:

QUESTION

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has noticed that the Public Information Officers (PIO) and Appellate Officers are not deployed in each Public Sector Banks and Private Banks to reply the application under RTI Act particularly in Bihar;

(b) if so, the details thereof, State-wise;

(c) the existing norms to file application under RTI Act for information from Banks;

(d) the number of PSBs and Private Banks have appointed PIO and Appellate Authority along with the number of such posts are vacant in various Banks, State-wise including Bihar; and

(e) whether the Government proposes to appoint PIO and Appellate Authority in each Banks and if so the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SANTOSH KUMAR GANGWAR)

(a) to (e) : As per the RTI Act, Public Sector Banks (PSBs) are public authorities and therefore bound by all the provisions under the Act including designation of Public Information Officers (PIOs) and Appellate Authorities (AAs). As reported by Public Sector Banks, there are 2458 PIOs designated of which 135 are designated in Bihar and 643 Appellate Authorities(AAs) are designated of which 27 are designated in Bihar. The Private Sector Banks are not Public Authorities as defined under the RTI Act, 2005.

The norms and procedure for filing application under RTI Act as laid down under Section 6 of the RTI Act, 2005 are applicable to all Public Authorities including PSBs.
